

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. : 17/S.O./2023

Date : 28.03.2023

In continuation of this office Order No. 06/S.O./2023 dt. 12.01.2023 i.e. 'Litigants Welfare Fund Scheme' and 07/S.O./2023 dt. 12.01.2023, in the light of provision contained in General Finance and Account Rules and current practice followed, further clarification is issued as follows:-

1. Where Hon'ble Court/ Presiding Officers' of District and its Subordinate Courts have passed order for depositing the imposed costs specifically in the Litigants Welfare Fund, such cost shall be deposited in Litigants Welfare Fund Account.
2. Amount of cost shall be deposited through Demand Drafts or Bankers Cheque in the name of REGISTRAR GENERAL LWFA, Rajasthan High Court in Bank Account no. 41673952674 of SBI, Jhalamand Branch, Jodhpur.
3. Receipt of Demand Drafts and Bankers Cheque, by which cost has been deposited, shall be issued by the officer of Registry/ Subordinate Courts in the Tender Form (copy enclosed).
4. Entries of Receipt of Cost deposited in Litigants Welfare Fund shall be made in Registrar of Receipt of Deposits.
5. Monthly and Yearly statement of deposits of cost shall be maintained by the following or any other employee so nominated by the Registrar General for High Court and District & Sessions Judge concerned for District Courts:-
 - a. Rajasthan High Court, Jodhpur/ Bench Jaipur - Cashier
 - b. Courts located at District headquarters - Office Assistant of DJ Court
 - c. Special Court (District Judge Cadre) - Senior Munsarim
 - d. Subordinate Court located at other headquarter - Sheristedar of concerned Court
6. Court-wise consolidated Monthly/ Yearly statement of receipts shall be maintained by the office of the District & Sessions Judge concerned.
7. Monthly/ Yearly consolidated statement of deposits shall be forwarded to OSD (F&I), Rajasthan High Court, Jodhpur by Registrar (Classification), Rajasthan High Court, Jodhpur/Bench Jaipur in relation to Hon'ble High Court and by the concerned District & Sessions Judge(s) for their respective Judgeship.
8. Consolidated Statement, showing Court wise receipts of cost deposited in Litigant Welfare Fund, be maintained by Building Cell, Rajasthan High Court, Jodhpur and the same shall be placed before Hon'ble the Chief Justice, or any other Hon'ble Judge, so nominated by the Hon'ble the Chief Justice for approval in compliance of direction contained at point No. 5 of Standing Order No. 6 dt. 12.01.2023.

(Signature)

9. O.S.D. (F&I), Rajasthan High Court, Jodhpur shall obtain appropriate sanction from the State Government prior to withdraw the amount from Litigants Welfare Fund.
10. Audit of Register of Receipts of Deposits of District/ Subordinate Courts shall be made by the Audit team headed by Senior Munsarim twice in a year.
11. Audit of the Register of Receipts of Deposits maintained by the High Court and District Court shall be made as per scheduled by the Hon'ble High Court.

BY ORDER

[Signature]
REGISTRAR GENERAL

No. : Gen/XV/03/2023/ 927

Date : 28/3/2023
28-03-2023

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. All the Registrars / O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
5. Registrar-cum-C.P.C., Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench, Jaipur.
7. The Director, Rajasthan State Judicial Academy, Jodhpur.
8. All the District and Sessions Judges, with the direction to circulate the same amongst all the concerned courts and Bar Associations of your judgship.
9. All Joint Registrars /Deputy Registrars /Assistant Registrars/ A.O.J., Rajasthan High Court Jodhpur / Jaipur Bench, Jaipur.
10. Advocate General, Rajasthan, Jaipur.
11. All the Additional Advocates General, Jodhpur / Jaipur.
12. All the Government Advocates, Jodhpur / Jaipur.
13. Chairman, Bar Council of Rajasthan, Jodhpur.
14. The President, Rajasthan High Court Advocates' Association, Jodhpur / Jaipur.
15. The President, Rajasthan High Court Lawyers' Association, Jodhpur.
16. A.O.J. General Section, Rajasthan High Court, Jodhpur.

[Signature]
REGISTRAR GENERAL

28/3/2023

cc
Rajasthan
28/3/23